

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.06
I.A. No.195/2024 in
C.P. (IB) No.10/BB/2024

IN THE MATTER OF:

M/s. Betterplace Safety Solutions Pvt. Ltd. ... Petitioner
Vs.
M/s. Dunzo Digital Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 19.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Anvita Joshi
For the Respondent : Ms. Parina Lalla

ORDER

1. Heard the Ld. Counsels for the Petitioner and the Respondent.
2. When the matter is taken up for hearing, Ld. Counsels for the parties submitted that the matter has been settled between the parties, and accordingly they have filed a Joint Memo vide Diary No.3501 dated 19.06.2024, seeking leave of this Adjudicating Authority to withdraw the Company Petition. The said Joint Memo is taken on record.
3. In the circumstances, C.P.(IB)No.10/BB/2024 is dismissed as withdrawn along with I.A. No.195 of 2024.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Puja

Sd/-
K. BISWAL
MEMBER (JUDICIAL)